

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the day of 5th July 2000.

Original Application No. 317/1993

CORAM :-

Hon. Mr. Justice R.R.K.Trivedi, V.C

Hon. Mr. M.P.Sing, A.M

1. Sri R.K.Walia T.No.443
Son of Sri Nanhey Ram
2. Sri Ram Lakhan T.No.155
Son of Sri Ka-lu Ram
3. Sri Devi Dutt T.No.213
Son of La-te Inder Mani
4. Sri Goverdhan T.No. 217
Son of Sri Ghisan
5. Sri Chandra Bahadur T.No.234
Son of La-teHarak Bahadur
6. Sri Ram Singh T.No.245
Son of La-te Prem Singh
7. Sri Roop Ram T.No.259
Son of Late Mansiru
8. Sri Jaswant Singh T.No.274
Son of Late Sukhram Singh
9. Sri C.K.Rai T.No.338
Son of Late Daljeet Rai
10. Sri Rati Ram T.No.340
Son of Sri Moti Ram
11. Sri Ravindra Kumar T.No.360
Son of Late Chamel Singh
12. Sri K.B.Joshi T.No.369
Son of Sri Dharmanand Joshi
13. Sri Nand Lal T.No.403
Son of Sri Pooran Singh
14. Sri Virendra Singh Pal, T.No.404
Son of Sri Daulat Ram Pal
15. Sri Balwant Singh T.No. 406
Son of Sri Shanker Singh
16. Sri Ayodhya Pd, Kotnala T.No.407
Son of Late Gopal Dutt Kotnala
17. Sri Arun Kumar Chettri T.No.409
Son of Sri Matbar Singh



18. Sri Prakash Chand T.No.410
Son of Late Darshan La-1
19. Sri Satya Bir Singh T.No.414
Son of Late Sivru Singh
20. Sri Avinash Chandra Raturi T.No.415
Son of Sri B.D.Raturi
21. Sri Doon Kumar Datta T.No.418
Son of Late P.C.Datta
22. Sri Umesh Upadhvaya T.No.419
Son of Late J.D.Upadhyaya
23. Sri Rajendra Singh T.No.426
Son of Sro Omkar Singh
24. Sri Anad Kumar Khatri T.No.428
Son of Sri Matbar Singh
25. Sri Chandra Mohan Thapliyal T.No. 429
Son of Sri Ganesh Chand Thapliyal
26. Sri Sarvesh Kumar T.No.430
Son of Late Narayan Singh
27. Sri Sushil Kumar Jain T.No. 431
Son if Sri Jai Prakash Jain
28. Sri Madan Mohan Bahuguna, T.No.432
Son of Late Gopal Dutt Bahuguna
29. Sri Naresh Upadhyaya T.No.433
Son of Sri Prabhu Lal Upadhyaya
30. Sri Rishi Pal, T.No.435
Son of Late Latur Singh
31. Sri Dalip Singh Rawat T.No.436
Son of Late D.S.Rawat
32. Sri Kundan Singh Rawat, T.No.437
Son of Sri Jyoti Singh
33. Sri Dinesh Maseeh T.No.439
Son of Late Barkat Maseeh
34. Sri Bhupendra Singh Rawat T.No. 440
Son of Sri G.S.Rawat
35. Sri Prem Chandra Chamoli, T.No. 441
Son of Late Daulat Ram Chamoli
36. Sri Dharmanath Prasad, T.No.335
Son of Late Ram Roop Prasad
37. Sri Padam Singh Rawat, T.No.442
Son of Sri Daulat Singh Rawat
38. Sri Nakli Ram, R.No. 358
Son of Late Fakira

all the applicants are presently posted as Trademan
'C' Research Development Organisation, Instrument



Research and Development Establishment Dehradun

.....APPLICANTS

Counsel for the Applicant : Shri Sudhir Agarwal.

Versus

1. The Union of India through Secretary
Ministry of Defence, New Delhi
2. The Scientific Advisor to the Minister
Ministry of Defence and Director General,
Defence Research and Development
Organisation (D.R.D.O), D.H.Q, New Delhi
3. The Directorate, Instruments Research
and Development Establishment, Ministry of
Defence, Dehradun.

..... Respondents

Counsel for the Respondents: Shri P.Mathur.

O R D E R

(By Hon. Mr. Justice R.R.K.Trivedi, V.C.)

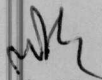
Heard Shri Agarwal Learned counsel for the
applicant, and Shri P.Mathur, for the opposite
parties. Shri P.Mathur has submitted that relief
sought in the application has already been granted
in terms of the judgement of Hyderabad Bench and
nothing is left to be decided. ^{transfer in} ~~the~~ similar ^{is} ~~this~~
controversy the relief in fact has been ^{granted} ~~according~~
to the applicant, ⁱⁿ in terms ^{of} of the judgement of Full
Bench of the Bangalore, ~~Bench~~ dt. 18 June 1993

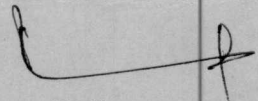
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in G.Narayana and sixteen others Vs. Union of India
and others reported ⁱⁿ Full bench judgement of
C.A.T 1991-1994(3) page 216 = 1993(2)(CAT) SLJ 456.
We have Perused the judgement and the relief claimed.
In our opinion the grievance of the applicant has been
fully satisfied and nothing is left to be decided.
The application is accordingly rejected as infructuous.

No costs.


A.M


V.C

/Madhu/